

TRESPASS BY PAK NATIONALS INTO ASSAM4762. **SHRI D. N. DEB :****SHRI R. R. SINGH DEO :****SHRI DEBABRATA BARUA :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a gang of 30 Pakistani nationals trespassed into the Indian territory at Mahadevpur village in Cachar District on the Assam East Pakistan frontiers and committed dacoity on a Sunday night in February, 1968;

(b) if so, the extent of loss of property; and

(c) the steps taken to protect the State from such incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A report alleging an armed dacoity at 0100 hours on 4th February, 1968, involving a loss of property worth about Rs. 6,000/- was lodged by a resident of village Mahadevpur, Cachar District (Assam), with the Gumra Police Station.

(c) Regular patrolling of the border is being carried out.

SHIVA SENA

4763. **SHRI S. K. TAPURIAH :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a Shiva Sena deputation met the Prime Minister in Bombay in December, 1967 and submitted a memorandum;

(b) if so, the details of the memorandum; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Shri Bal Thackeray and his brother met the Prime Minister on December 9, 1967 and submitted two memoranda—one regarding the aims and objects of the Shiv Sena and the other relating to the Maharashtra-Mysore border dispute.

(c) Even legitimate socio-economic grievances cannot be removed through wrong methods which would only accentuate regional differences.

ARREST OF FORMER U. P. MINISTERS IN DELHI

4764. **SHRI SHIV CHANDIKA PRASAD :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the two Ministers from U.P. who had come to Delhi to break law during the end of 1967 and were sentenced to imprisonment even drew their salaries and allowances for that period;

(b) whether their Secretaries, Personal Assistants and Attendants who had accompanied them to Delhi at that time also drew salaries and allowances for that period; and

(c) if so, whether they were entitled for the same and if not, whether they will be asked to refund the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Information is being collected and will be laid on the Table of the House.

APPOINTMENT OF HIGH COURT JUDGES

4765. **SHRI SHRI CHAND GOEL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a practice that only one-third of the Judges on any High Court Bench are to be from the services and two-third are to be recruited from the Bar;

(b) what is the present ratio of the Service Judges to the Lawyer Judges on the Bench of the Punjab and Haryana High Court at Chandigarh; and

(c) whether there is any departure from the well established practice and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir. (b) Seven from Services and four from Bar.

(c) Does not arise.

पाकिस्तानी डाकुओं द्वारा छापा मारना

4766. श्री ओंकार लाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फरवरी के प्रथम सप्ताह में कुछ पाकिस्तानी डाकुओं ने